

From

Mining Officer,  
Mines & Geology Department  
Panchkula

To

Regional Officer  
Haryana State pollution control board  
Panchkula

Memo No. MO/PKI/ 2951

Dated: 29/2/2020

**Subject: OA No. 668/2018 case titled as Surinder Singh Vs State of Haryana.**

Kindly Refer to your letter no HSPCB/PKI./2020/4440 dated 10.02.2020 regarding subject noted above.

Enclosed herewith an affidavit on the above matter duly attested from Notary Public Panchkula after vetted from Sh. Rahul Khurana advocate for further necessary please. The above mention case fixed for hearing on dated 03-03-2020.

This is for your information and further necessary action please.

Enclosed: As above

  
Mining Officer.  
Mines & Geology Department  
Panchkula

Endst No. MO/PKI/ 2952-2955

Dated: 29/2/2020

A copy of the forwarded to the following for information and necessary action please.

1. Sh. A.K Grover Senior Advocate Standing council Haryana
2. Divisional Commissioner Ambala Division
3. The Director General, Mines & Geology Deptt, Haryana Chandigarh
4. Deputy Commissioner Panchkula

  
Mining Officer  
Mines & Geology Department.  
Panchkula.

Before the Hon'ble National Green Tribunal Principal Bench at  
New Delhi

IN

Original Application No. 668 of 2018

Surinder Singh

.....Applicant

Versus

State of Haryana and Others

.....Respondents

**Status Report by way of affidavit of Bhupinder Singh,  
Mining Officer, Mines & Geology Department, Haryana,  
Panchkula in compliance of order dated 08.01.2020**

I, Bhupinder Singh, Mining Officer, Mines & Geology Department, Haryana, Panchkula, being well conversant with the facts of the case in my official capacity and being competent to swear this affidavit on behalf of the State of Haryana, do hereby solemnly affirm and state as under:-



1. That this Hon'ble Court in above said matter initially vide orders dated 04.09.2018 treating the complaint of Sh Surender Singh as O.A. no. 668 of 2018 directed the District magistrate Panchkula to furnish a report. Subsequently this Hon'ble Tribunal, vide orders 19.02.2019 constitution of a three member Committee comprising representatives of Central Pollution Control Board (CPCB), State Pollution Control Board (SPCB) and the District Magistrate, Panchkula to give a fresh proper

*Bhupinder Singh* report.

29 FEB 2020

2. That on receipt of the report submitted by the said Committee this Hon'ble Tribunal vide order dated 23.04.2019 was pleased to direct that action be taken under the supervision of the Divisional Commissioner of the area i.e Divisional Commissioner, Ambala, in the light of order dated 05.04.2019 of this Hon'ble Tribunal passed in O.A No. 360 of 2015 and other connected matters.
3. That the Divisional Commissioner, Ambala reviewed the action being taken for checking illegal mining in the district in the meeting held on **12.07.2019**. In the light of directions dated 23.04.2019 the and vehicles/ equipments found to be indulging in the illegal mining / transportation of illegally mined mineral were decided to be not released unless the amount of 50% of showroom value in addition to price and royalty of mineral.
4. That the Divisional Commissioner, Ambala filed her report dated 29.10.2019 before this Hon'ble Tribunal giving details of action taken by all related departments. This Hon'ble Court on 08.01.2020 while considering the same directed that a better affidavit be filed on the issue of recovery of environmental compensation for damage caused to the environment.
5. That in compliance of orders dated 08.01.2020 of the Hon'ble National Green Tribunal the Deputy Commissioner Panchkula vide his order dated 17.01.2020 constituted a Committee headed by Divisional Forest Officer Morni for assessing the Net Present Value (NPV) of environmental



Epan A

29 FEB 2020

service forgone forever and the cost of restoration of the environment in each case of illegal mining reported in district Panchkula. A copy of the orders dated 17.01.2020 is enclosed as **Annexure R/1A**.

6. That it is worth submitting here that in 29 cases illegal mining were detected on the site of operations from 23.04.2019 to 31.12.2019. The Committee inspected all such sites and found that only in 20 sites noticeable area was used for mining. The area of such illegal mining was ranging between 0.0048 hectares to 1.22 hectares totaling to 4.16 hectares. None of the area was of any category of Forest area. The Divisional Forest Officer and the Committee considering the instructions of the Forest Department to deal with making assessment of Net Present Value (NPV) for different category of area noted that the area was not Forest Area so had to calculate the NPV for Open Forest Area category. For such area the NPV rates are Rs, 6,26,000 per hectares. In the light of same the Committee recommended that total cost for area of **4.16 hectares** of land shall be **Rs. 26,06,925**. In addition to the same the Committee also took view that cost of plantation in said area for long term restoration may be required @ 1000 plants per hectares. The cost of plantation and maintenance was assessed as Rs. 1,03,53,491.

7. It is further submitted that as per assessment made by the Committee total mineral excavated / disposed from such sites was about 4,09,192 MT [4,00,392 gravel, 88,00

**29 FEB 2020**



*Handwritten signature in blue ink.*

Ordinary clay/ earth]. Based on the present market rate of mineral and rate of royalty it was assessed that total cost of price and royalty shall be Rs. 5, 65,90,800. In this way total amount of penalty, compensation was assessed as Rs. 6,95,51,216. A copy of the report dated 29.01.2020 submitted by the Committee is enclosed as **Annexure R/2A**.

8. That the report of the Committee was submitted in the meeting held under the Divisional Commissioner, Ambala Division on 29.01.2020. In the said meeting it was decided that Mining Officer, Panchkula / deponent shall take further action for recovery of the above said amount from the offenders. Further, the deponent was also directed/ authorised to file the compliance report before this Hon'ble Tribunal. A copy of the minutes of the meeting dated 29.01.2020 is enclosed as **Annexure R/3A**.
9. That it is worth submitting here that out of 29 cases in 21 cases FIRs were filed by the Department and the name and addresses of the accused in each of the cases as per findings of Police investigations were sought to enable the deponent to serve notice to the accused offenders for recovery of environmental compensation and other amount cost/ royalty of illegally excavated mineral, so the Deputy Commissioner of Police Panchkula was requested to provide the same. The copy of letter dated 06.02.2020 is enclosed as **Annexure R/4A**.



*Shri A*

29 FEB 2020

10. The details of 12 accused out of 21 cases under FIRs were received/ collected from Police Department i.e the cases where investigations were complete and *challans* filed in the concerned Courts. To all such persons notices to deposit the compensation within 15 days have been issued on 17.02.2020. In other cases where investigation is still pending so the names of the accused could not be provided by the Police Department. In these cases action will be taken as soon as investigations are complete and names with address of accused are received. It is also pointed out that in 08 cases where vehicles/ equipments were seized found to be undertaking illegal mining at site of operation and not released for non deposition of compensation as per orders dated 05.04.2019, 23.04.2019 and 26.07.2019 of this Hon'ble Tribunal. It is worth stating this Hon'ble Tribunal vide orders dated 19.02.2020 has modified its orders with regard to recovery of compensation to be paid for vehicles/ equipments lying in custody of Police/ authorities. It may also be pointed out here that other 78 vehicles/ equipments in addition to said 08 vehicles/ equipments, which were found to be carrying mineral in raw or processed form not having proper bills to show legal sources of mineral/ proceeded mineral are also lying seized. All such vehicles shall also be released after deposition of compensation as per orders dated 05.04.2019, 23.04.2019 and 26.07.2019 of this Hon'ble



29  
A

29 FEB 2020

Tribunal. It is worth stating this Hon'ble Tribunal vide orders dated 19.02.2020 has modified its orders with regard to recovery of compensation to be paid for vehicles/ equipments lying in custody of Police/ authorities

11. That in view of above it is submitted that required action against illegal mining and recovery of compensation as per orders of this Hon'ble Tribunal has been taken/ initiated and is being on regular basis.

  
DEPONENT

Place: Panchkula

Dated : 28.02.2020



**VERIFICATION:**

Verified that the contents of para No. 1 to 11 of the above affidavit of mine are true and correct to my knowledge based on the information derived from the official records, which I believe to be true and correct. No part of it is false and nothing material has been kept concealed therein.

  
DEPONENT

Place: Panchkula

Dated : 28.02.2020

Adhar- 581743077906

Entered at Sr. No. 7955  
on dt. 29/02/2020 in my  
Register No. (3)  
Notary Jitender Singh Pannu  
Panchkula

Attested as identified

  
Jitender Singh Pannu  
Notary, Panchkula

9 FEB 2020

**ORDER**

**Subject:- Regarding O.A. No 668/2018 in Hon'ble National Green Tribunal, New Delhi titled as Surinder Singh Vs State of Haryana.**

In compliance of orders by Hon'ble National Green Tribunal, New Delhi a committee of the following officers is constituted hereby to assess Net Present Value (NPV) of environmental services foregone forever and the cost of restoration of the environment in each case of illegal mining reported in the district Panchkula.

- |    |   |                             |
|----|---|-----------------------------|
| 1. | Divisional Forest Officer, Morni at Pinjore                         | Chairperson 9417656075      |
| 2. | District Revenue Officer, Panchkula.                                | Member 9416253828           |
| 3. | Regional Officer, Haryana State Pollution Control Board, Panchkula. | Member 988899904            |
| 4. | Mining Officer, Panchkula   | Member Secretary 9467784025 |
| 5. | Assistant Soil Conservation Officer, Panchkula.                     | Member 9466026713           |

The chairperson of the committee is also directed to submit the report of this committee by 20.01.2020.

- scd -  
Deputy Commissioner,  
Panchkula.

No. 1193-1201/MA/MC-4, Dated 17-01-2020

1. Deputy Commissioner of Police, Panchkula.
2. Additional Deputy Commissioner, Panchkula.
3. Sub Divisional Officer (C), Panchkula/Kalka.
4. Divisional Forest Officer, Morni at Pinjore.
5. District Revenue Officer, Panchkula.
6. Regional Officer, Haryana State Pollution Control Board, Panchkula.
7. Mining Officer, Panchkula.
8. Assistant Soil Conservation Officer, Panchkula.

*Jumdar*  
Deputy Commissioner,  
Panchkula. *scd*

To

Deputy Commissioner  
Panchkula

Sub:- **O.A. No. 668 of 2018 titled as Surender Singh V/s State of Haryana-regarding.**

In compliance of order of worthy Deputy Commissioner Panchkula issued vide Endst No 1193-1201 /MA/MC-4 Dated 17-01-2020 the assessment report of committee is as follows:-

As per the record submitted by Mining Officer, Panchkula the status of block wise contract is as under :-

Sr No	Name of Contractor /Firm	Block	Date of L.O.I issued	Commence ment date	Contract Money per month	Status
1	M/s Vishnu Enterprises	Natwal block	16.11.2017	10.10.2018	65,62,500	Mines under operation as per norms of E.C
2	Sh. Nasib Singh	Gorakhnath Block	09.06.2015	30.09.2016	43,95,835	Mines under operation as per norms of E.C
3	M/s Barwala Royalty Company	Kiratpur Block	09.06.2015	30.09.2016	45,20,835	Mines under operation as per norms of E.C
4	Sh Sushil Kumar	Karanpur Block	05.09.2017	28.03.2019	23,45,833	Terminated
5	M/s Gobindpur Royalty Company	Gobindpur Block	09.06.2015	24.10.2017	95,62,500	Terminated
6	M/s Ganesh Royalty Company	Charnia Block	16.06.2017	29.06.2018	49,75,000	Mines under operation as per norms of E.C

1. Out of 6 blocks 4 blocks are under operation as per norms of Ec and 2 blocks have been terminated. it is further intimated that 144 cases of illegally mined mineral were registered from 23-04-2019 to till date other than these 4 operational blocks
2. 21 no. cases of illegal mining were found during the inspection of the sites in which 21 FIRs have been already lodged in these 21 no. of cases w.e.f 23-04-2019 to till date as per detail given at serial no. 1 to 21 in the table below and these cases are under trails in the court.
3. 58 vehicles were caught in illegal transportation of illegal mined mineral from 1-5-2019 to 10-07-2019 an amount of Rs. 1260000-00 has already been recovered from the culprits as Royalty, Price of Mineral and fine as per Haryana Mining Rules- 2012 on total 17812 MT of mineral excavated illegally.
4. 65 no. of vehicles have been caught in illegal mining and transportation of illegal mined mineral w.e.f 11-07-2019 to till date and all are seized in concerned police stations. These vehicles are in the custody of police. 59 no. of vehicles have been caught in transportation of illegal mined mineral and 6 no. of Excavator Machine/JCB were found indulge in illegal mining at the spot out of 65 vehicles. Detail given at serial no. 23 to 28 in the below table-

Sr.No	Name of Police Station and FIR No. & Date	Name of Village	Name of Mineral	Total Area excavated (in feet)	Mineral excavated (MT)	Mineral excavated In Cft.	Estimate cost of mineral	Name of accused/ Vehicle owner involved in illegal mining/Person from recovered amount	Name of Co-accused/Land Owner involved in illegal mining/ Person from recovered amount
1	Pinjore FIR No. 0139 Date 01.05.2019	Basola	Gravel	200x150x12 (ft.)	14400 MT	360000	2160000-00	Shri Tasvinder/Bhadur Singh S/o Shri Dalbir Singh Vill-Sukhomajri	Ujjagar, Jasmet Singh S/o Bara Singh Vill-Jattamajri Land Owner
2	Pinjore FIR No 0141 date 03.5.2019	Kiratpur	Gravel	200x200x6 (ft.)	9600 MT	240000	1440000-00	Unknown	
3	Pinjore FIR No 0144 date 04.05.2019	Diwan wala, Jaitah	Gravel	Filled up due to water coarse in the river belt					
4	Pinjore FIR No 0216 Date 15.06.2019	Prempura	Gravel	15x35x15 (ft.)	315 MT	7875	47250-00	Nazar S/o Surjeet Singh, Vill-Prempura	Nazar S/o Surjeet Singh, Vill-Prempura
5	Pinjore FIR No 0227 Date 20.06.2019	Burjoktian	Gravel	Filled up due to water coarse in the river				Saleem Khan S/o Pola Khan, Vill-Ambwala	Saleem Khan S/o Pola Khan, Vill-Ambwala Land Owner
6	Pinjore FIR No. 0252 Date 05.07.2019	Burjoktian	Gravel	75x40x3 (ft.)	360 MT	9000	54000-00	Unknown	
7	Pinjore FIR No. 0272 date 15.07.2019	Sector 27 Urban Estate	Gravel	3 Kanal x 6 feet	16335 MT	408375	2450250-00	Unknown	
8	Pinjore FIR No. 0286 date 24.07.2019	Bashghati	Gravel	Filled up due to water coarse in the river					
9	Pinjore FIR No. 0287 date 24.07.2019	Jabrot	Gravel	Filled up due to water coarse in the river					
10	Pinjore FIR No. 0318 date 21.08.2019	Vasudevpu ra	Gravel	150x200x30 (ft.)	36000 MT	900000	5400000-00	Gopal S/o Joginder Singh, Vill-Sukhomajri	Land Owner
11	Pinjore FIR No. 0363 date	Burjoktian	Gravel	Filled up due to water coarse in					



24	S5299 Pinjore Truck No. PB 11ZN (PT) 6719	Khudabax (Truck)	Gravel	100x80x5 (ft.)	1600 MT	40000	240000-00	Vehicle/Machinery is still stand in the Police Custody
25	Pinjore JCB Engine-H00200688	Manakpur Nanakpur (JCB)	Gravel	Filled up due to water course in the river				Vehicle/Machinery is still stand in the Police Custody
26	Barwala JCB No F- H00082990	Alipur	Sand	Filled up due to water course in the river				Vehicle/Machinery is still stand in the Police Custody
27	Barwala Poclaine No P210	Alipur (Poclaine)	Gravel	20x100x3 (ft.)	240 MT	6000	36000-00	Vehicle/Machinery is still stand in the Police Custody
28	Raipur Rani Poclain Tata Hitachi Engine- 131,Sr No.S200- 54532	Rurki (Poclaine)	Gravel	20x60x4 (ft.)	192 MT	4800	28800-00	Vehicle/Machinery is still stand in the Police Custody
29	Pinjore Poclain Tata Hitachi Sr.No SP2160615 Model- EX2101C Super	Karaupur (Poclaine)	Gravel	40x40x6 (ft.)	384 MT	9600	57600-00	Vehicle/Machinery is still stand in the Police Custody

In compliance of the order of Hon'ble NGT the following sites were inspected to assess the Net Present value (NPV) of environmental services on the basis of the letter no. D-II-X-66/1984-2003 dated 04-06-2008 (Annexure-A) issued by Principal Chief Conservator of Forest, Haryana in compliance of Hon'ble Supreme Court Order dated 28-03-2008. As per the direction issued vide this letter Haryana State comes under class III. On the basis of above quoted letter, the rates for assessment of NPV are Rs. 626000 per hectare. Since these areas are out of forest area so to calculate environmental losses open forest category rates are preferred.

The details of estimated cost of minerals and NPV is attached herewith (Table-A)

The cost of restoration under compensatory Afforestation is also attached herewith (Table-B)

The total amount including the cost of minerals, NPV and restoration is Rs. 69551216.90 which is to be recovered from the offenders mentioned in the FIR's. The report is submitted please.

  
Divisional Forest Officer,  
Morni -Pinjore Forest Division,  
Pinjore.

  
Regional Officer, HSPCB, Panchkula

  
Assistant Soil Conservation Officer, Panchkula.

District Revenue Officer, Panchkula

  
Mining Officer, Panchkula.

Detail of Net Present value(NPV) and Minerals excavated (Table-A)

Sr.No	Name of Village	Name of Mineral	Area excavated	Area in hectare	NPV(Rs.)	Mineral excavated	Mineral excavated In Cft.	Estimate cost of mineral	Total estimate cost (Npv +Mineral cost)
1	Basola	Gravel	200x150x12 (ft.)	0.27870939	174472.078	14400 MT	360000	2160000	2334472.078
2	Kurapur	Gravel	200x200x6 (ft.)	0.37161252	232629.4373	9600 MT	240000	1440000	1672629.437
3	Diwan wala, Jalliah	Gravel	0	0	0				0
4	Premapura	Gravel	15x35x15 (ft.)	0.004877414	3053.261364	315 MT	7875	47250	50303.26136
5	Burjkotian	Gravel	0	0	0				0
6	Burjkotian	Gravel	75x40x3 (ft.)	0.027870939	17447.2078	360 MT	9000	54000	71447.2078
7	Sector 27 Urban Estate	Gravel	3 Kanal x 6 feet	0.1517	94964.2	16335 MT	408375	2450250	2545214.2
8	Ambwala, Vashghati	Gravel	0	0	0	0	0	0	0
9	Jabrot	Gravel	0	0	0				0
10	VashGhati, Vasudeypura	Gravel	150x200x30 (ft.)	0.27870939	174472.078	36000 MT	900000	5400000	5574472.078
11	Burjkotian	Gravel	0	0	0				0
12	Barwala	Ordinary Clay	220x200x5 (ft.)	0.408773772	255892.381	8800 MT	220000	132000	387892.381
13	Bhanu	Gravel	0	0	0				0
14	Kanouli	Gravel	600x220x30 (ft.)	1.226321315	767677.143	158400 MT	3960000	23760000	24527677.14
15	Jaswantgarh	Gravel	200x200x18 (ft.)	0.37161252	232629.4373	28800 MT	720000	4320000	4552629.437
16	Khetpurali	Gravel	50x80x5 (ft.)	0.037161252	23262.94373	800 MT	20000	120000	143262.9437
17	Bhanu River	Gravel	0	0	0				0
18	Rattatibi	Gravel	100x220x30 (ft.)	0.204386886	127946.1905	26400 MT	660000	3960000	4087946.191
19	Sabilpur	Gravel	20x80x30 (ft.)	0.014864501	9305.177491	1920 MT	48000	288000	297305.1775
20	Rehna	Gravel	300x220x30	0.613160657	383838.5715	79200 MT	1980000	11880000	12263838.57
21	Barona	Gravel	On Road	0	0	6 MT	150	900	900
22	Karanpur	Gravel	60x100x6 (ft.)	0.055741878	34894.41559	1440 MT	36000	216000	250894.4156
23	Khudabax	Gravel	100x80x5 (ft.)	0.074322504	46525.88746	1600 MT	40000	240000	286525.8875

24	Manakpur	Gravel	0	0	0	0	0	0	0
25	Nanakchand Rurki	Gravel	20x60x4 (ft.)	0.011148376	6978.883119	192 MT	4800	28800	35778.88312
26	Alipur (One K.B and Poclair)	Gravel	20x100x3 (ft.)	0.018580626	11631.47186	240 MT	6000	36000	47631.47186
27	Karanpur	Gravel	40x40x6 (ft.)	0.014864501	9305.177491	384 MT	9600	57600	66905.17749
				4.164418438	2606925.942		9629800	56590800	59197725.94

*h.*  
District Revenue Officer, Panchkula

*File*  
Mining Officer, Panchkula

*File*  
Divisional Forest Officer, Mohini, Pinjore

*Shub*  
Regional Officer, HSPCB, Panchkula

*Shub*  
Assistant Soil Conservation Officer, Panchkula.

( ANX-A )

363

कांग्रेसालय  
प्रधान मुख्य वन संरक्षक, हरियाणा.  
वन विभाग, हरियाणा सरकार.

को-18, वन मन्त्रालय, नया दिल्ली, भारत/फोन +91 172 2583988, 2583981 E-mail: f\_c@rediffmail.com  
क्रमांक: प्रशा-डी-पीन-28-66/2008 दिनांक: 4/6/08

सेवा में

सर्व वनमंडल (क्षेत्रीय) ।

विषय: वन संरक्षण अधिनियम 1980 के तहत गैट प्रोजेक्ट हेतु आफ फोरस्ट लेण्ड की राशि का लेना-माननीय उच्चतम न्यायालय का निर्णय दिनांक 28-3-2008 ।

माननीय उच्चतम न्यायालय ने भारत को पनों को 8 इको क्षेत्रों में बांटा है । उन 8 इको क्षेत्रों पर विचारोपसन्त यह निर्णय लिया गया है कि हरियाणा को सभी पनों को इको क्षेत्रों 3 में भाग जाएगा और इको क्षेत्रों 3 में वन भूमि की एनपीडीपी की दर 8.57 लाख रुपये प्रति हेक्टेयर के हिसाब से लगाई जाएगी । माननीय उच्चतम न्यायालय ने निम्नलिखित कार्य हेतु वन भूमि का उपयोग होने की दिशा में प्रभावित वन भूमि को एनपीडीपी लेने से मुक्त प्रदान की है :-

1. गांवों में बनाए जाने वाले गैर व्यावसायिक कंधानों जैसे सरकारी स्कूल, अस्पताल, खेलकूद के मैदान, सामुदायिक केंद्र इत्यादी जिनमें 2 हेक्टेयर से कम वन भूमि की आवश्यकता हो ।
2. पानीय कंधानों तथा मूलभूत सेवाओं जैसे पानी की टंकी, प्राणीय सड़क इत्यादी ।
3. सूखन विरोधी परिचोजनाएं जिनका नष्टकरण क्षेत्रफल 10 हेक्टेयर से कम हो, नगरपालिका की जल वितरण परिचोजना तथा पीने के पानी हेतु विद्यमान होने वाली पाईप लाईनें ।
4. भूमिगत ओवरफ्लोविंग विद्यमान ।
5. भूमिगत गैस वितरण पाईप लाईन विद्यमान ।
6. जिला तथा प्रांतीय सड़कें ।
7. ट्रांसमिशन लाईनों का निर्माण ।

आपको इस पत्र को साथ माननीय उच्चतम न्यायालय के निर्णय दिनांक 28-3-2008 की प्रति आवश्यक कार्यवाही हेतु संलग्न भेजी जाती है । माननीय उच्चतम न्यायालय का निर्णय दिनांक 28-3-2008 की तारीख, माना गया है । जो कंस आपके द्वारा वन संरक्षण अधिनियम 1980 के तहत लीक्यूमि हेतु भेजे जा रहे हैं उनमें वन भूमि की एनपीडीपी की दर उक्त अनुसार लगाई जाएगी ।

संलग्न/उपरोक्त ।

प्रधान मुख्य वन संरक्षक, हरियाणा.  
एचकुला ।

क्रमांक: प्रशा-डी-पीन-28-66/2008-11 दिनांक: 4/6/08

एक प्रति निम्नलिखित को माननीय उच्चतम न्यायालय के निर्णय दिनांक 28-3-2008 की प्रति सहित भेजिए :-

1. आयुक्त एवं सचिव, हरियाणा सरकार, वन विभाग ।
2. मुख्य वन संरक्षक, मुजफ्फरनगर एवं बुधनगर-1 ।
3. वन संरक्षक (क्षेत्रीय), भारत सरकार, भवार्थरण एवं वन मन्त्रालय, उत्तर क्षेत्रीय कार्यालय, शपटोपद ।
4. सर्व वन संरक्षक (क्षेत्रीय) ।

प्रधान मुख्य वन संरक्षक, हरियाणा.  
एचकुला ।

Bill of cost of restoration of the areas excavated illegally

( Table-B)

The plantation cost is calculated for tall plants norms at 4mtr x 4 mtr spacing and it is approved by the Chief Executive Officer, CAMPA Haryana's letter no. No/CAMPA /2019-20/319 dated 20-06-2019 at the wage rate of Rs. 339.51/- per day as under :-

Sr.No.	Year	Cost norm per plants	
	1st Year Cost of Afforestation	373.64	
i	2nd Year Maintenance	120.02	
ii	3rd Year Maintenance	43.58	
iii	4th Year Maintenance	16.21	
iv	5th Year Maintenance	16.21	
v	6th Year Maintenance	16.21	
vi	7th Year Maintenance	16.21	
vii	8th Year Maintenance	16.21	
viii	9th Year Maintenance	16.21	
IX	10th Year Maintenance	16.21	
	<b>Total</b>	<b>650.71</b>	
Area to be restored			<b>4.1640</b>
Area to be planted	<b>(two times of the excavated area)</b>		<b>8328 Ha (Two Times)</b>
Nos of Plants to be planted @ 1000/- plants per Ha			<b>8328 Nos.</b>
<b>Schedule of Plantation Programme :-</b>			
5	Detail of year wise break-up of requirements of funds is as under :-		
Sr. No.	Description	Rate	Amount in Rs.
A	Compensatory Afforestation Charges	Nos of Plants	Rate Per plant
i	1st Year Cost of Afforestation	8328	373.64
ii	2nd Year Maintenance	8328	120.02
iii	3rd Year Maintenance	8328	43.58
iv	4th Year Maintenance	8328	16.21
v	5th Year Maintenance	8328	16.21
vi	6th Year Maintenance	8328	16.21
vii	7th Year Maintenance	8328	16.21
viii	8th Year Maintenance	8328	16.21
ix	9th Year Maintenance	8328	16.21
x	10th Year Maintenance	8328	16.21
xi			
		<b>Total Charges</b>	<b>5419113</b>
	Supervisory / Over Head / Miscellaneous Charges (10%)	10% of CA	541911
	<b>Total (A) CA Charges</b>		<b>5961024</b>
D	Catchment Area Treatment/Soil and Moisture Conservation Charges	30% of the total CA	1788307
G	Net Present Value of excavated land to be restored	4.16	2604160
H			0
	<b>Grand Total</b>		<b>10353491</b>

District Revenue Officer, Panchkula

Regional Officer, HSPCB, Panchkula

Divisional Forest Officer, Mohri-Pinjore

Mining Officer, Panchkula

Assistant Soil Conservation Officer, Panchkula

From

Regional Officer,  
Haryana State Pollution Control Board,  
Regional Office, Panchkula.

To

1. The Director, Mines & Geology Department,  
Haryana, Chandigarh.
2. Engineer in Chief, Irrigation Department, Haryana,  
Panchkula.
3. Deputy Commissioner-cum-Chairman,  
District Level Task Force, Panchkula.
4. Deputy Commissioner of Police, Panchkula.
5. State Mining Engineer, Mines & Geology Department,  
Haryana, Chandigarh.
6. Additional Director & Incharge, IPC-II Division,  
Central Pollution Control Board, Parivesh Bhawan,  
East Arjun Nagar, New Delhi.
7. Divisional Forest Officer, Morni(Panchkula).
8. Mining Officer, Panchkula.
9. Executive Engineer, Irrigation Department, Panchkula.
10. Asstt. Soil Conservation Officer, Panchkula.

No. 4361-70/HSPCB/OA-668/Spl. Dated: 29.01.2020

**Subject:- Minutes of the meeting regarding OA No. 668 of 2018 titled as Surinder Singh Vs. State of Haryana held on 29.01.2020 at 04.00 PM. at Office of Deputy Commissioner, Panchkula presided by the Divisional Commissioner, Ambala.**

In this regard, please find enclosed herewith the minutes of the meeting regarding OA No.-668 of 2018 titled as Surinder Singh Vs. State of Haryana held on 29.01.2020 at 04.00 PM. at Office of Deputy Commissioner, Panchkula presided by the Divisional Commissioner, Ambala for your kind information and further necessary action.

DA/As above.

*[Signature]*  
for Regional Officer,

Haryana State Pollution Control Board,  
Regional Office, Panchkula.

Endst.No. 4371-72/HSPCB/OA-668/Spl. Dated: 29.01.2020

A copy of the above is forwarded to the following for information please;-

1. P.A. to Divisional Commissioner, Ambala for the information of the Worthy Commissioner.
2. Member Secretary, Haryana State Pollution Control Board,  
Panchkula.

*[Signature]*  
for Regional Officer,

Haryana State Pollution Control Board,  
Regional Office, Panchkula.

**Minutes of the meeting regarding OA No. 668 of 2018 titled as Surinder Singh Vs. State of Haryana held on 29.01.2020 at 04.00 PM. at the Office of Deputy Commissioner, Panchkula presided by the Divisional Commissioner, Ambala..**

At the outset, Deputy Commissioner, Panchkula welcomed Worthy Commissioner, Ambala Division and apprised the members present regarding the compliance of the order dated 08.01.2020 in the OA No. 668 of 2018 titled as Surinder Singh Vs. State of Haryana. As per the directions of Hon'ble National Green Tribunal *A better affidavit be filed by the State on the issue of recovery of environmental compensation for the damage caused to the environment before the next date by email at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in)*

In compliance of the above said orders, the Deputy Commissioner, Panchkula vide Order dated 17.01.2020 (Annexure-A) constituted the Committee of following officers to assess Net Present Value (NPV) of environmental services foregone forever and the cost of restoration of the environment in each case of illegal mining reported in the District Panchkula:-

- 1- Divisional Forest Officer, Morni at Pinjore Chairperson
- 2- District Revenue Officer, Panchkula. Member
- 3- Regional Officer, Haryana State Pollution Control Board, Panchkula. Member
- 4- Mining Officer, Panchkula. Member Secretary
- 5- Assistant Soil Conservation Officer, Panchkula. Member

The Deputy Commissioner, Panchkula vide letter No. 1957/MA/MC-IV, dated 29.01.2020 (Annexure-B) submitted the report of the above said committee in the meeting. As per the report, the sites were inspected to assess the net present value (NPV) of environmental services along with estimated cost of minerals and the cost of restoration under compensatory afforestation and the same amounts to total of Rs. 6,95,51,216.90/- which is to be recovered from the offenders. The recovery of the same has to be ensured by the Mining Officer, Panchkula. Further an affidavit in this regard be filed by the Mining Department, Haryana through Mining Officer, Panchkula in Hon'ble NGT before 31.01.2020 and

the same has to be ensured by the Regional Officer Panchkula Haryana State Pollution Control Board that the affidavit is filed well in time being Nodal Officer in the said matter.

Further, Worthy Commissioner, Ambala Division directed the Deputy Commissioner-cum- Chairman District Level Task Force to continue monitoring the issue of illegal mining in Pinjore belt, Chandimandir and Kalka in District Panchkula and take follow up action in the matter of OA No. 668 of 2018 titled as Surinder Singh Vs. State of Haryana.

List of participants is attached as Annexure-C.

The meeting ended with the vote of thanks.

**Urgent/ Date Bound****NGT Matter**

From

Mining Officer,  
Mines & Geology Department Haryana,  
Panchkula.

To

Deputy Commissioner of Police,  
Panchkula

Memo No. MO/PKL/2661

Dated: 06.02.2020

**Subject: O.A. No. 668 of 2018 titled as Surender Singh Vs State of Haryana-  
Regarding.**

May refer to the meeting held under the Chairmanship of Divisional Commissioner, Ambala Division regarding compliance of the directions of NGT in their order dated 08.01.2020 in O.A. No. 668 of 2018. It has been directed by NGT that "*a better affidavit be filed by the State on the issue of the recovery of environmental compensation for the damage cause to the environment ...*". In pursuance of the directions the Deputy Commissioner Panchkula has constituted a Committee of officers under Divisional Forest Officer Morni (vide his order dated 17.01.2020) for assessing the Net Present Value (NPV) of environmental service forgone forever and the cost of restoration of the environment in each case of illegal mining reported in district Panchkula. The Deputy Commissioner Panchkula vide letter dated 29.01.2020 had presented the report by the above said committee in the meeting Chaired by Divisional Commissioner, Ambala Division on 29.01.2020. It was decided in the meeting that the undersigned was to recover the cost of restoration of loss caused to the environment as assessed by the committee from the offenders. A copy of the report submitted by the Committee to Deputy Commissioner Panchkula is enclosed for your reference.

2. The list of cases for which the aforesaid recovery is to be affected on behalf of the State is given on pages 2, 3 & 4 of the report enclosed with this letter. The undersigned requires the names and addresses of the accused in each of the cases referred above as per findings of Police investigations to enable the

undersigned to serve notice to the accused offenders for recovery of environmental compensation (including the cost of illegally excavated mineral). The said information may kindly be provided at the earliest to enable immediate action in the matter. It is pertinent to mention that the matter is coming up for hearing before NGT on 12.02.2020 and the undersigned has to file an affidavit on the action taken in this matter as directed by Divisional Commissioner Ambala.

Encl: As above.

  
Mining Officer,  
Mines & Geology Department Haryana,  
Panchkula.

Endst. No. MO/PKL/2662

Dated: 06.02.2020

A copy is forwarded to the Divisional Commissioner Ambala, for information please.

  
Mining Officer,  
Mines & Geology Department Haryana,  
Panchkula.

Endst. No. MO/PKL/2663

Dated: 06.02.2020

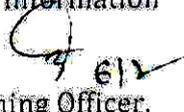
A copy is forwarded to the Commissioner of Police, Panchkula, for information please.

  
Mining Officer,  
Mines & Geology Department Haryana,  
Panchkula.

Endst. No. MO/PKL/2664

Dated: 06.02.2020

A copy is forwarded to the Deputy Commissioner Panchkula, for information please.

  
Mining Officer,  
Mines & Geology Department Haryana,  
Panchkula.

Endst. No. MO/PKL/ 2665-68

Dated: 06.02.2020

A copy is forwarded to the following for information and further necessary action:

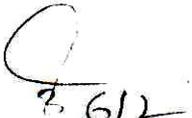
- i.) SHO, Police Station Chandimandir
- ii.) SHO, Police Station Pinjore
- iii.) SHO, Police Station Raipurrani
- iv.) SHO, Traffic Police Station, Surajpur

  
Mining Officer,  
Mines & Geology Department Haryana,  
Panchkula.

Endst. No. MO/PKL/ 2669

Dated: 06.02.2020

A copy is forwarded to the Director General, Mines & Geology, Haryana for information please.

  
Mining Officer,  
Mines & Geology Department Haryana,  
Panchkula.